

**SUPREME COURT OF INDIA**

All India Non-SC/ST Employees' Association (Railway)

Vs.

V.K. Agarwal

(B.N.Kirpal and Ruma Pal JJ.)

31.01.2001

**ORDER**

The Text below is only a summarized version of the order pronounced

When total no. of posts remain unaltered though as different pay scale as a result of regrouping due to which some of employees would go to a higher pay scale it would be a case of up gradation of post and not a case of additional vacancy being created to which reservation principal would apply. Supreme Court directed Union to rework seniority in light of above clarifications.